

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No.060/00161/2014      Decided on: 27.02.2014**

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)  
Hon'ble Mrs. Rajwant Sandhu, Member (A)**

1. Narinder Pal Son of Sh. Satpal
2. Ram Kumar son of Sh. Babu Ram
3. Harbhajan Singh son of Sh. Karam Singh
4. Sube Singh son of Sh. Amarnath
5. Shakti Chand son of Sh. Onkar Singh
6. Tilak Raj Singh son of Sh. Babu Ram
7. Nagar Singh son of Sh. Hazara Singh
8. Satya Paul son of Sh. Swami Ram
9. Jaipal Singh son of Sh. Soran Singh
10. Sukhdev Singh son of Sh. Tishlu
11. Raghbir Singh son of Sh. Ruldu Ram
12. Bachittar Singh son of Sh. Sarwan Singh
13. Kamlesh Kumar son of Sh. Prem Singh
14. Harbans Kumar son of Sh. Shesh Ram Verma
15. Ashok Kumar son of Sh. Om Parkash
16. Hans Raj son of Sh. Kehar Singh
17. Hem Raj son of Sh. Hukam Singh
18. Suresh Kumar son of Sh. Sita Ram
19. Dinesh Kumar son of Sh. Mahant Ram
20. Mukesh Kumar son of Sh. Devi Ram
21. Jagbir Singh son of Sh. Maha Singh
22. Mangal Singh son of sh. Waryam Singh

23. Chaman Lal son of Sh. Phina
24. Baljit Singh son of Sh. Darshan Singh
25. Dinesh son of Sh. Kuldip Singh

All posted as Helper, Gatekeeper, Trackman, at office of the Divisional Office Ambala Cantt, Northern Railways Ambala Distt. Ambala.

**.....Applicants**

**Versus**

1. Union of India, Northern Railway Head Office, Baroda House, New Delhi, through its General Manager.
2. Union of India, Ministry of Personnel, Public Grievances & Pension, Department of Personnel and Training through its Secretary.
3. Divisional Railway Manager, Northern Railway, Ferozepur, District Ferozepur.
4. Divisional Office, Northern Railways, Ambala Cantt, Distt. Ambala, through its Manager.

**.....Respondents**

Present: Mr. Bikramjit Singh Bajwa, counsel for the applicants  
Mr. Lakhinder Bir Singh, counsel for the respondents

**Order (Oral)**

**By Hon'ble Mr. Sanjeev Kaushik, Member(J)**

1. The present O.A. has been filed by the applicants seeking issuance of a direction to the respondents to fix their pay by protecting the total emoluments last drawn by them in military service and take into consideration the army service rendered by them, for the purpose of grant of increment and consequential fixation of pay.



2. At the commencement of hearing, learned counsel for the applicants submitted that for aforesaid claim, the applicants had approached the respondents, vide representation dated 16.10.2013 (Annexure A-7), which has not been decided till date. Learned counsel further submitted that the similarly circumstanced employees had approached this Tribunal by way of O.A. No. 1358/HR/2013 which was disposed of on 04.10.2013 with a direction to the respondents to take a view on the representations filed by them. He submitted that the present O.A. may be disposed of in the same terms.

3. For the order we propose to pass, there is no need to issue notice to the respondents and call for their reply as the learned counsel for the applicants has restricted his prayer to issuance of a direction to the respondents to decide the representation of the applicants. However, Mr. Lakhinder Bir Singh, learned Sr. Standing counsel for the Railways, who is having advance notice, appears and expresses no objection to the disposal of the O.A. in the requested manner.

4. In view of the above, we dispose of the O.A. with a direction to the Respondent No. 4 to take a view on the representation of the applicants by a reasoned and speaking order, within a period of three months.

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5.      Needless to say, we have not expressed any opinion on the merits of the case.
6.      No costs.

**(RAJWANT SANDHU)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**PLACE: Chandigarh**  
**Dated: 27.02.2014**

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